

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S.SYAL, VP AND
SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No. 464/PUN/2017

निर्धारण वर्ष / Assessment Year : 2013-14

Shri Kishore Shankarrao Borawke,
Shriniwas Garden,
1145/17, Shivaji Nagar, F.C Road,
Model Colony, Pune-411 016
PAN : AASPB3625N

.....अपीलार्थी / Appellant

बनाम / V/s.

The Deputy Commissioner of Income Tax,
Circle-3, Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Smt. Deepa Khare

Revenue by : Smt. Rajeshree Motwani

सुनवाई की तारीख / Date of Hearing : 22.10.2020

घोषणा की तारीख / Date of Pronouncement : 22.10.2020

आदेश / ORDER

PER PARTHA SARATHI CHAUDHURY, JM:

This appeal preferred by the assessee emanates from the order of the Ld. CIT(Appeals)-2, Pune dated 20.12.2016 for the assessment year 2013-14 as per the grounds of appeal on record.

2. The Ld. AR for the assessee through video conference submitted that the assessee wants to withdraw the appeal as the assessee has opted for

resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed an application dated 22.10.2020 along with Form-3 in this regard by stating as follows:

'B'
Reg. on 22/10/2020

22.10.2020

No
21/120

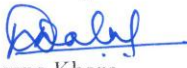
To
The Asst Registrar
ITAT B Bench
Pune.

Sub: Request for withdrawal in case of Kishore Borawke ITA 464/PN/2017 B Bench

Resp Sir,

The above appeal is fixed for hearing on 22/10/2020 before A Bench. The appellant has opted for Vivad Se Vishwas Scheme and settled the dispute. The appellant wishes to withdraw the above appeal so as to comply with the said Scheme. I therefore request that the above appeal may kindly be allowed to be withdrawn.

This application may kindly be placed before the Hon Bench for the favour of their orders.

Thanking You.

Deepa Khare
Advocate

*Let it be as per
Advocate's withdrawal
22/10/20*

OFFICE OF THE
ASST. REGISTRAR ITAT
Dt. 21 OCT 2020
746
PUNE BENCHES, PUNE.

The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

3. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced on 22nd day of October, 2020.

Sd/-
R.S.SYAL
VICE PRESIDENT

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 22nd October, 2020.

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-2, Pune.
4. The Pr. CIT-2, Pune.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	22.10.2020	Sr.PS/PS
2	Draft placed before author	22.10.2020	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		